

*Friday,
22nd December, 1899*

ABSTRACT OF THE PROCEEDINGS
OF THE
Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXXVIII

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OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

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Proceedings of the Council of the Governor General of India. assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at Government House, Calcutta, on Friday, the 22nd December, 1899.

PRESENT :

His Excellency Baron Curzon of Kedleston, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.
His Honour Sir John Woodburn, K.C.S.I., Lieutenant-Governor of Bengal.
The Hon'ble Major-General Sir E. H. H. Collen, K.C.I.E., C.B.
The Hon'ble Sir A. C. Trevor, K.C.S.I.
The Hon'ble Mr. C. E. Dawkins.
The Hon'ble Mr. T. Raleigh.
The Hon'ble Mr. Denzil Ibbetson, C.S.I.
The Hon'ble Mr. Allan Arthur.
The Hon'ble Mr. P. M. Mehta, C.I.E.
The Hon'ble Nawab Mumtaz-ud-daula Muhammad Faiyaz Ali Khan.
The Hon'ble Mr. J. K. Spence, C.S.I.
The Hon'ble Mr. G. Toynbee.
The Hon'ble Mr. D. M. Smeaton, C.S.I.
The Hon'ble Nawab Bahadur Sir Khwaja Ahsanullah, K.C.I.E.
The Hon'ble Kunwar Sir Harnam Singh Ahluwalia, K.C.I.E., of Kapurthala.
The Hon'ble Mr. J. T. Woodroffe.
The Hon'ble Mr. J. Buckingham, C.I.E.
The Hon'ble Mr. H. F. Evans, C.S.I.
The Hon'ble Rai Bahadur B. K. Bose, C.I.E.

NEW MEMBERS.

THE Hon'ble KUNWAR SIR HARNAM SINGH, the Hon'ble MR. J. T. WOODROFFE, the Hon'ble MR. J. BUCKINGHAM, the Hon'ble MR. H. F. EVANS and the Hon'ble RAI BAHADUR B. K. BOSE took their seats as Additional Members of Council.

WHIPPING; TRANSFER OF PROPERTY; PRISONERS;
AMENDMENT OF INDIAN ARTICLES OF WAR.

[Mr. Ibbetson; Mr. Raleigh; Major-General Sir Edwin Collen.] [22ND DECEMBER, 1899.]

WHIPPING BILL.

The Hon'ble MR. IBBETSON moved that the Bill further to amend the Whipping Act, 1864, be referred to a Select Committee consisting of the Hon'ble Mr. Raleigh, the Hon'ble Mr. Mehta, the Hon'ble Mr. Spence, the Hon'ble Sir Khwaja Ahsanullah and the mover.

The motion was put and agreed to.

TRANSFER OF PROPERTY BILL.

The Hon'ble MR. RALEIGH moved that the Bill to amend the Transfer of Property Act, 1882, be referred to a Select Committee consisting of the Hon'ble Mr. Mehta, the Hon'ble Mr. Spence, the Hon'ble Rai Bahadur P. Ananda Charlu, the Hon'ble Mr. Woodroffe and the mover.

The motion was put and agreed to.

PRISONERS BILL.

The Hon'ble MR. RALEIGH moved that the Bill to consolidate the law relating to Prisoners confined by order of a Court be referred to a Select Committee consisting of the Hon'ble Mr. Ibbetson, the Hon'ble Nawab Muhammad Faiyaz Ali Khan, the Hon'ble Sir Harnam Singh, the Hon'ble Mr. Evans and the mover.

The motion was put and agreed to.

INDIAN ARTICLES OF WAR AMENDMENT BILL.

The Hon'ble MAJOR-GENERAL SIR EDWIN COLLEN moved for leave to introduce a Bill to amend the Indian Articles of War. He said—“The Bill which I am about to ask leave to introduce deals with a matter of some importance to the Native Army. In very early days, Commanding Officers of Native Infantry Regiments were empowered by Regulation to discharge unattested recruits who did not give promise of turning out good soldiers, and, similarly, Commanding Officers of Native Cavalry Regiments had the power of discharging men under 'three years' service who failed to become good riders and good cavalry soldiers. There was some doubt as to the legality of the practice as tested by the provisions of the Indian Articles of War, and the practice was discontinued; but experience has proved that these powers are

[22ND DECEMBER, 1899.] [*Major-General Sir Edwin Collen.*]

necessary, and that their exercise conduces to the efficiency of the Native Army; and we propose to place beyond doubt the legality of the Regulations."

The motion was put and agreed to.

The Hon'ble MAJOR-GENERAL SIR EDWIN COLLEN introduced the Bill.

The Hon'ble MAJOR-GENERAL SIR EDWIN COLLEN moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The motion was put and agreed to.

The Council adjourned to Friday, the 5th January, 1900.

<p>  CALCUTTA; <i>The 22nd December, 1899.</i> </p>	}	<p style="text-align: center;"> J. M. MACPHERSON, <i>Secretary to the Government of India, Legislative Department.</i> </p>
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